

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1730
ANSWERED ON:22.08.2012
STAMP DUTY AND REGISTRATION FEE
Scindia Smt. Yashodhara Raje

Will the Minister of COAL be pleased to state:

- (a) whether the State Governments are facing huge loss of stamp duty and registration fee in the absence of any agreement between State Governments and Coal Companies ;
- (b) if so, whether the Government is proposing to abolishing of the Coal Bearing Act or making a provision of registration under the said Act ;
- (c) if so, whether the Government proposes to implement the said provision for the coal mines approved to the coal companies under MMRD Act, 1957 also;
- (d) if so, the details thereof and the time by which it is likely to be implemented; and
- (e) if not, the reasons therefor ?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) :The coal bearing land is primarily acquired under the Coal Bearing Areas (Acquisition & Development) Act, 1957 (CBA (A&D) Act, 1957) by the Central Government and transferred to Government companies for coal projects after complying with all the provisions of the said Act. The question of any loss of revenue on account of registration fee and stamp duty to the State Governments does not arise. State Governments earn revenue on coal removed or consumed by coal companies in the form of royalty.
- (b) & (c): There is no such proposal. Moreover, Central Government does not acquire coal bearing land under Mines and Minerals (Development & Regulation) Act, 1957.
- (d): Does not arise.
- (e): The coal bearing land is acquired by complying with all the provisions of the CBA (A&D) Act, 1957. Therefore, no other remedial steps are required.